

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR, JABALPUR

Review Application No. 8 of 2005
(In O.A. No. 428 of 2001)

this the 18th day of February 2005

Union of India & Ors.

.... Applicant

V e r s u s

Narayan Prasad Jatav

.... Respondents

O R D E R (In Circulation)

By Madan Mohan, Judicial Member –

This Review Application has been filed to review the order passed by the Tribunal on 29th September, 2004 in OA No. 428 of 2001.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicant. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

(Madan Mohan)
Judicial Member

“SA”

कृतांकन सं. ओ/न्या.....जबलपुर, दि.....

पत्रिलिपि बाजे दिन:-

(1) सदिव, उच्च न्यायालय छात्र उच्चाधिकारी, जबलपुर

(2) आवेदक श्री/श्रीमती/मु. के काउसल

(3) प्रत्यक्षी श्री/श्रीमती/मु. के काउसल

(4) व्यापार, फैशन, जबलपुर न्यायालय

सूचना एवं आवश्यक कार्यवापी दें

(M.P. Singh)
Vice Chairman

उप रजिस्टर

21/2/05